



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G. O. (Rt.) No. 69/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Elegant Group, Perumpilly Building, 3rd Floor, Opposite to Maharajas College Ground, M. G. Road, Ernakulam-682 011 and the workmen of the above referred establishment represented by (1) Smt. Salini Viswanathan, Nikathil Veedu, Cherayi, Ernakulam -683 514 (2) the Jilla Secretary, Kerala Private Security Workers Union (Affiliated to Hindu Mazdoor Sabha), Anamala, Market Road, Ernakulam -682 011 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the denial of employment to Smt. Salini Viswanathan, employee by the proprietor of Elegant Group, Perumpilly Building, 3rd Floor, Oppo. Maharajas College Ground, Ernakulam -682 201 is justifiable. If not what relief she is entitled to?

(2)

G. O. (Rt.) No. 70/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Adv. Shamsudeen, Managing Director, Alsalama Eye Hospital, Alsalama Eye Research Foundation, Arayidathupalam, Kozhikode (2) Sri. Ahammedkutty, Chairman, Alsalama Eye Hospital, Alsalama Eye Research Foundation, Arayidathupalam, Kozhikode (3) Smt. Lasitha, Branch Manager, Alsalama Eye Hospital, Alsalama Eye Research Foundation, Arayidathupalam, Kozhikode (4) Smt. Babitha, H. R. (In charge), Alsalama Eye Hospital, Alsalama Eye Research Foundation, Arayidathupalam, Kozhikode and the workman of the above referred establishment Vijayan, T., Karingampurathu, Pulakkode, Nairkuzhi P. O., N.I.T. (Via.), Chathamangalam, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri T. Vijayan, Security guard by the Management of Alsalama Eye Hospital, Alsalama Eye Research Foundation, Arayidathupalam, Kozhikode is justifiable? If not what relief he is entitled to do?”

(3)

G. O. (Rt.) No. 71/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Front Line (NCR) Business Solution Pvt. Ltd. No. 115, 3rd Floor, Palakal Building, Nr. Chandini Park Hotel, University Arch Road, South Kalamassery, Ernakulam, Kerala-682 033, (2) Operation Manager, Front Line (NCR) Business Solution Pvt. Ltd. No. 115, 3rd Floor, Palakal Building, Nr. Chandini Park Hotel, University Arch Road, South Kalamassery, Ernakulam, Kerala-682 033 (3) Branch Manager, HDFC Bank, Kasaragod-671 121 and the workman of the above referred establishment Sri Raveendra Patali, S/o. Sankara Patali, Ponnusankara Nivasam, Nr. Ivar Bhagavathi Temple, Pulikunnu, Kasaragod-671 121 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Raveendra Patali, Security Staff by the Management of Front Line (NCR) Business Solutions Private Limited, South Kalamassery, Ernakulam and Branch Manager, HDFC Bank, Kasaragod is justifiable? If not, what relief he is entitled to?

(4)

G. O. (Rt.) No. 73/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Justin K. George, Kottukappallyil, Madathi, Iritti P. O., Kannur-670 703 and the workman of the above referred establishment represented by the General Secretary, Kenannur District Private Motor Transport Workers Union (A.I.T.U.C.), A.I.T.U.C. Office, Kannur-670 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Saju, V. K., employee of vehicle bearing No. KL 58/P-8931, KL 58/K-1911 by Sri Justin K. George proprietor of the motor transport undertakings is justifiable? If not, what relief he is entitled to?”

By order of the Governor,

SONIA WASHINGTON,

*Deputy Secretary to Government.*